
(2022) 12 KL CK 0132

High Court Of Kerala

Case No: Original Petition (C) No. 2088 Of 2022

Sarojini

APPELLANT

Vs

Davis

RESPONDENT

Date of Decision: Dec. 12, 2022

Acts Referred:

- Constitution of India, 1950 - Article 227

Hon'ble Judges: C.S.Dias, J

Bench: Single Bench

Advocate: K.R.Arun Krishnan, Deepa K.Radhakrishnan, Jissmon A Kuriakose, Sanal C.S

Final Decision: Disposed Of

Judgement

C.S.Dias, J

1. The original petition is filed to direct the Court of the Additional District Judge-III, Thrissur, to consider and dispose of I.A.No.4667/2018 within a

time frame and until such time, to direct the Court of the Subordinate Judge-II, Thrissur, to keep in abeyance all further proceedings in E.P

No.348/2017.

3. Heard; Sri.K.R.Arun Krishnan, the learned counsel appearing for the petitioner. Even though notice of the original petition has been served on the

learned counsel appearing for the respondent before the court below, there is no appearance for him.

In the light of the pleadings and materials on record and after perusing the communication of the learned District Judge, in exercise of the supervisory

powers of this Court under Article 227 of the Constitution of India, I direct the Court of the Additional District Judge-III, Thrissur, to consider and

dispose of I.A.No.4266/2018 in A.S.No.168/2018, as expeditiously as possible and in accordance with law, at any rate, within a period of one month

from the date of receipt of a certified copy of this judgment. It is made clear that, until such time orders are passed on I.A.No.4266/2018, all further

proceedings in E.P No.348/2017 of the Court of the Subordinate Judge-II, Thrissur, shall be kept in abeyance.

The original petition is ordered accordingly.